

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU
To be heard on Tuesday the 16th day of January 2024 at 10.30 a.m
(HYBRID MODE)

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**In the Court of Hon'ble Mr. Justice M. Venugopal, Member (Judicial), and
Hon'ble Mrs. Shreesha Merla, Member (Technical)**

For Admission (Fresh Cases)

| S.No. | Case No. | Name of the Parties | Counsel for Appellants | Counsel for Respondents |
|-------|---|--|---------------------------|-----------------------------------|
| 1 | Comp App (AT) (CH) (Ins) No. 450/2023 For Condone Delay IA No. 1403/2023 | Kiran Martin Golla RP, Vardharaja Foods Pvt. Ltd. | Mr. Roopadaksha Basu | |
| 2 | Comp App (AT) (CH) (Ins) No. 452/2023 For Stay IA No. 1407/2023 | Atharv Intertrade Pvt. Ltd. Vs Shivadutt Bannanje RP, Dnyanyogi Shri Shivkumar Swamiji Sugars Ltd. | Bendi Raviteja | Ms. Poornima Devi For Caveator |
| 3 | Comp App (AT) (CH) (Ins) No. 02/2024 For Condone Delay IA No. 12/2024 For Exemption IA No. 11/2024 | Sei Tejas Pvt. Ltd. Vs Novus Green Energy Pvt. Ltd. | Ms. Lakshana Viravalli | |
| 4 | Comp App (AT) (CH) (Ins) No. 369/2023 For Exemption IA No. 1126/2023 | Navneet Chaurasia Vs Smt. Anuradha Bisani, Liquidator, Lanco Infotech Ltd. WITH | Mr. Vivek Sinha | Ms. Anuradha Bisanai |
| 5 | Comp App (AT) (CH) (Ins) No. 456/2023 For Exemption IA No. 1424 & 1425/2023 For Condone Delay IA No. 1423/2023 | Navneet Chaurasia Vs Lanco Infotech Ltd. Through Smt. Anuradha Bisani, Liquidator WITH | Mr. Arun C Mohan | |
| 6 | Comp App (AT) (CH) (Ins) No. 457/2023 For Condone Delay IA No. 1426/2023 To dispense with IA No. 1428/2023 For Exemption IA No. 1427/2023 For Direction IA No. 1429/2023 | Navneet Chaurasia Vs Lanco Infotech Ltd. Through Smt. Anuradha Bisani, Liquidator | Mr. Arun C Mohan | |

For Directions

| S.No. | Case No. | Name of the Parties | Counsel for Appellants | Counsel for Respondents |
|-------|---|--|-------------------------|---|
| 7 | TA (AT) No.188/2021 (CA (AT) No.77/2019) For Condone Delay IA No. 301/2023 | Dr. Joe Verghese & 3 Ors. Vs Omega Hospitals Pvt Ltd & 6 Ors. WITH | Mr. M. Narayana Bhat | Mr. AM Sridharan- R1 Mr. Saji P John- R4 & R6 Mr. Prasad Vijayakumar- R5 |
| 8 | TA (AT) No. 189/2021 (CA (AT) No. 105/2019) | Dr. P Mahabala Rai Vs Omega Hospitals Pvt. Ltd. & 10 Ors | Mr. K Sathyamurthi | Mr. AM Sridharan- R1 Mr. Prasad Vijayakumar- R5 |

For Admission (After Notice)

| S.No. | Case No. | Name of the Parties | Counsel for Appellants | Counsel for Respondents |
|-------|---|---|------------------------|---|
| 9 | Comp App (AT) (CH) (Ins) No.119/2022 For Stay IA No. 284/2022 | S. Kiran Vs M/s Dynamic Engineers Ltd. & Anr | Ms. K. Jayasudha | Ms. Lakshmi Menon-R2 |
| 10 | Comp App (AT) (CH) (Ins) No. 294/2023 For Amendment IA No. 1055/2023 | Enforcement Directorate Vs Dr. KV Srinivas & 3 Ors. | Mr. Zoheb Hossain | Mr. Anirudh Krishnan- R1 Mr. P Soma Shekar Reddy- R2 Mr. Polkampally Pavan Kumar Rao- R3 Mr. Abhishek Jenasenan- R4 |
| 11 | Comp App (AT) (CH) (Ins) No. 401/2023 For Condone Delay IA No. 1233/2023 For Stay IA No. 1232/2023 | The State Bank of India Vs Maligi Madhusudhana Reddy & Anr. WITH | Mr. Pranava Charan | |
| 12 | Comp App (AT) (CH) (Ins) No. 402/2023 For Condone Delay IA No. 1235/2023 For Stay IA No. 1234/2023 | The State Bank of India Vs Maligi Madhusudhana Reddy & Anr. WITH | Mr. Pranava Charan | |
| 13 | Comp App (AT) (CH) (Ins) No. 403/2023 For Condone Delay IA No. 1237/2023 For Stay IA No. 1236/2023 | The State Bank of India Vs Maligi Madhusudhana Reddy & Anr. WITH | Mr. Pranava Charan | |

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|----|---|--|--------------------|--|
| 14 | Comp App (AT) (CH) (Ins) No. 404/2023 For Condone Delay IA No. 1238/2023 For Stay IA No. 1239/2023 | The State Bank of India Vs Maligi Madhusudhana Reddy & Anr. WITH | Mr. Pranava Charan | |
| 15 | Comp App (AT) (CH) (Ins) No. 405/2023 For Condone Delay IA No. 1240/2023 For Stay IA No. 1241/2023 | The State Bank of India Vs Maligi Madhusudhana Reddy & Anr. WITH | Mr. Pranava Charan | |
| 16 | Comp App (AT) (CH) (Ins) No. 406/2023 For Condone Delay IA No. 1242/2023 For Stay IA No. 1243/2023 | The State Bank of India Vs Maligi Madhusudhana Reddy & Anr. | Mr. Pranava Charan | |
| 17 | Comp App (AT) (CH) (Ins) No. 411/2023 For Condone Delay IA No. 1254/2023 For Stay IA No. 1255/2023 | The State Bank of India Vs Maligi Madhusudhana Reddy & Anr. | Mr. Pranava Charan | |
| 18 | Comp App (AT) (CH) (Ins) No. 413/2023 For Condone Delay IA No. 1260/2023 For Exemption IA No. 1259 & 1261/2023 Delay in refiling IA No. 1258/2023 | Gujarat Energy Transmission Corporation Ltd. Vs Liquidator of Lanco Infratech Ltd. & 2 Ors. | Mr. Anal S. Shah | |

For Hearing

| S.No. | Case No. | Name of the Parties | Counsel for Appellants | Counsel for Respondents |
|-------|--|--|------------------------|---|
| 19 | Comp App (AT) (CH) No. 56/2021 For Stay IA No. 654/2021 For Exemption IA No. 655/2021 For Urgent Hearing IA No. 656/2021 To Implead IA No. 102/2023 Interim Injunction IA No. 103 & 104/2023 | Anjana Sanghi & 2 Ors Vs KMS Constructions Pvt Ltd & 10 Ors | Ms. Varsha N | Mr. S Chidambaram-R1 & R4 Mr. Yogesh Kumar Jagia- R2 Ms. K Sagarika- R3 Mr. Naresh Kumar Sangam- R5 Ms. Anju Jain- R6 Mr. Sriram Venkatavaradan- R7 Mr. A Chakravarthy Mudiraj- R11 |

2.00 PM

**In the Court of Hon'ble Mr. Justice Rakesh Kumar Jain, Member (Judicial), and
Hon'ble Mrs. Shreesha Merla, Member (Technical)**

For Hearing

| S.No. | Case No. | Name of the Parties | Counsel for Appellants | Counsel for Respondents |
|-------|--|--|--|---|
| 1 | Comp App (AT) (CH) (Ins) 337/2022 IA No. 758, 759, 907 & 990/2022 | M.K.Resely & 7 Ors Vs Union Bank of India - Erattupetta Branch & 2 Ors | Mr. VK Peer Mohamed Khan Mr. S. Easwaran | Mr. Varun Srinivasan- R1 Ms. Shinu J Pillai- R2 Mr. AG Sathya Narayana- R3 |

NOTE:

INSTRUCTIONS FOR SMOOTH VC HEARINGS

1. Upon clicking the “**Join**” button, the party would be prompted to enter the display name wherein the party is required to write his/her name with designation by prefixing item no. (of the cause list) in the space given i.e.: **ITEM NO. 1 – ABC - Appellant** OR **ITEM NO. 1 – DEF - Respondent** OR **ITEM NO. 1 – GHI - PARTY-IN-PERSON**, as the case may be, and thereafter the party is required to click on the “**JOIN**” button.

2. After joining, ensure that – **VIDEO is always on OFF mode AND MIC is always on MUTE mode.**

3. Video should be switched ON only by the Counsel for the parties/ litigants to a case, when the concerned Item No. is called for hearing. Mic should be UNMUTED only by the party speaking.

4. One device each should be used by the respective Parties.

5. Switching On the Video or UNMUTING the Mic otherwise will disturb the hearing of ongoing matters.

6. For any technical support Parties may contact the following officials during the office hours on working days:

VC Support –Mr. Akshay Kumar, Ms. Anusha and Ms. Hemavathy Krishnan (044-028880500) or through email on **e-mail ID: vcnclatchennai5@gmail.com**

7. Detailed instructions for joining video conferencing are made available at:

<https://nclat.nic.in/sites/default/files/2023-11/Instructions%20for%20joining%20Video%20Conferencing.pdf>

8. The appearance slips may be sent at: vcnclatchennai5@gmail.com

Copy to:

By the order of Hon'ble Member (Judicial)

Chennai Bench

1. Notice Board
2. Website: www.nclat.nic.in

For Assistance,

1. For VC Link- vcnclatchennai5@gmail.com
Ph-044-28880500